

(c) if so, the steps Government have taken in the matter; and

(d) if no steps have been taken, the reasons why Government allowed manufacture of Ampicillin from chemical grade of 6-APA ?

**THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) :** (a) Ampicillin is being produced in the country from 6-APA produced by chemical as well as enzymatic processes.

(b) This Ministry is not aware of such reports.

(c) and (d). Do not arise.

[Translation]

**Proposal for Declaring Ajmer a Backward District**

3274. **SHRI VISHNU MODI :** Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have received any proposal from Rajasthan to declare Ajmer a backward area/district;

(b) if so, the action taken by Government thereon so far; and

(c) by what time Ajmer will be declared a backward area/district and if not, the reasons therefor ?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) :** (a) No, Sir.

(b) Does not arise.

(c) Ajmer does not fulfil the criteria prescribed for the identification of the backward areas.

12.00 hrs.

**DR. KRUPASINDHU BHOI :** Mr. Speaker, Sir, you must have heard from the radio and television yesterday that there is an accident on railway in my constituency and six people have died. I have given a Calling Attention notice ..(Interruptions)

**MR. SPEAKER :** That can be discussed later.

**DR. KRUPSINDHU BHOI :** It is my request, Sir . (Interruptions)

**AN HON. MEMBER :** Sir, the Railway Minister should come out with a statement on this...(Interruptions)

**MR. SPEAKER :** If it calls for a statement, it will be coming. No problem. We will see.

**PAPPRS LAID ON THE TABLE**

[English]

**Defence Service Estimates, 1985-86 and Cantonment Fund Servants (Amendment) Rules, 1984.**

**THE MINISTER OF DEFENCE (SHRI P. V. NARASIMHA RAO) :** I beg to lay on the Table—

(1) A copy of the Defence Services Estimates, 1985-86 (Hindi and English versions).

(Placed in Library. See No. L.T. 710/85)

(2) A copy of the Cantonment Fund Servants (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. SRO 53 in Gazette of India dated the 9th March, 1985, under section 280 of the Cantonment Act, 1924.

(Placed in Library. See No. LT 711/85)

**Detailed Demands for Grants of the Ministry of Industry and Company Affairs, Notifications under Industries (Development and Regulation) Act, 1951.**

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COM-**

**PANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) :** I beg to lay on the Table—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry and Company Affairs for 1985-86.

(Placed in Library. See No. LT 712/85)

- (2) A copy of Notification No. SO 177(E) (Hindi and English versions) published in Gazette of India dated the 4th March, 1985 regarding extension of period of take over of Management of Messrs Krishna Silicate and Glass Work Limited, Calcutta, beyond five years under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951.

(Placed in Library. See No. LT 713/85)

MR. SPEAKER : Shri Unnikrishnan, Your Calling Attention.

SHRI K.P. UNNIKRIISHNAN (Badagara): Yes, but where is the Minister? I do not see anybody.

MR. SPEAKER : Who is the Minister ?

SHRI K. P. UNNIKRIISHNAN : We can wait for ten minutes, Sir. It is unfortunate.

MR. SPEAKER : What has happened to him ?

SHRI K. P. UNNIKRIISHNAN : The Minister in charge should be here. Who will answer? What is all this? It is a very strange thing, Sir, very unfortunate. You should tell them.

MR. SPEAKER : Is not it understood that he ought to be present here? Does this need explanation ?

SHRI K. P. UNNIKRIISHNAN : But this is an insult to the House, Sir.

MR. SPEAKER : Something must have happened somewhere. Where is the Minister ?

SHRI K. P. UNNIKRIISHNAN : This is an extraordinary situation. You should pull them up.

MR. SPEAKER : I will, naturally. It is but natural. In the meantime, Geetaji, you may present the petition.

#### PRESENTATION OF PETITION

[English]

SHRIMATI GEETA MUKHERJEE (Panskura) : Sir, I present a petition signed by Shri Devi Prasad Singh and others regarding change in the administrative set up of Delhi and problems of residents of Delhi.

MR. SPEAKER : Now matters under Rule 377.

SHRI K.P. UNNIKRIISHNAN : We are waiting, I presume, for the Minister.

Mr. SPEAKER : Yes, we are waiting.

AN HON. MEMBER : The Minister has come, Sir.

MR. SPEAKER : What happened to you, young man ?

(Interruptions)

THE MINISTER OF STATE IN THE DEPARTMENTS OF PERSONNEL AND ADMINISTRATIVE REFORMS AND CULTURE (SHRI K. P. SINGH DEO) : I am sorry Sir, I got stuck up.

MR. SPEAKER : You must apologise to the House.

SHRI K. P. UNNIKRIISHNAN : But, Sir, in future this should not happen. You should tell the Minister.

MR. SPEAKER : I think he is a good cricketer. Why he should be late I do not know. He should have made a faster run. He is also our fast bowler in the team.

SHRI P. V. NARASIMHA RAO : Even so, there are some run-outs sometimes.